

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO.4521**  
ANSWERED ON 23/03/2021

**RAJIV GANDHI PANCHAYATI SASHAKTIKARAN**

4521. SHRI BHARTRUHARI MAHTAB:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- a) the details of funds provided to the States/UTs for construction and repair of Panchayat Ghars/Bhawans under the Rajiv Gandhi Panchayati Sashaktikaran Abhiyan in the country during each of the last three years and the current year, State/UT-wise;
- b) whether some of the States have reported underutilisation of the said funds in the country;
- c) if so, the details thereof, State/UT-wise and the reasons therefor;
- d) the cases of irregularities in implementation of the said scheme that has come to the notice of the Government during the said period, State/UT-wise along with action taken/being taken by the Government in such cases so far; and
- e) the details of the other steps taken/being taken by the Government for optimum utilisation of funds under the said scheme across the country?

**ANSWER**

THE MINISTER OF PANCHAYATI RAJ  
(SHRI NARENDRA SINGH TOMAR)

(a) to (c) The scheme of Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA) launched in 2012-13, had been implemented till 2015-16. Thereafter, the scheme of Capacity Building Panchayat Sashaktikaran Abhiyan (CB-PSA) had been implemented during 2016-17 and 2017-18 and presently the restructured Centrally Sponsored Scheme (CSS) of Rashtriya Gram Swaraj Abhiyan (RGSA) is being implemented w.e.f 2018-19. No funds for construction and repair of Gram Panchayat Bhawan were provided under CB-PSA.

Panchayat being a State subject, providing infrastructure facilities to Gram Panchayat (GPs) is primarily the responsibility of concerned State Government. Under the restructured scheme of Rashtriya Gram Swaraj Abhiyan (RGSA), this Ministry has been supplementing the efforts of State governments by providing financial support to States for certain infrastructural facilities like Panchayat Ghars/Bhawans on a limited scale on demand from the states. The scheme

involves multi-dimensional activities, some of which may require longer time to actualize. Further, the capacity to absorb funds also varies from State to State and the implementation of the approved activities is also impacted due to several reasons viz. unspent balance of previous year/s, elections, court cases etc. The details of funds released to States / UTs including those for construction and repair of Gram Panchayat Bhawan during 2018-19, 2019-20 and 2020-21 (till date) and unspent balance as on 31<sup>st</sup> March, 2020 is given in **Annexure**.

(d) No case of irregularities in implementation of the scheme of RGSA has come to the notice.

(e) Under CSS of RGSA, funds released to States / UTs are utilized by them for undertaking the activities sanctioned / permitted under their Annual Plans as recommended by Central Empowered Committee (CEC) and finally approved by the Competent Authority. The progress of implementation of the scheme, including utilization of funds, is closely monitored through meetings, video-conferences etc. with the States. For further release of funds to the States, the status of utilization of funds released earlier is also taken into account. In addition to this, an online Monitoring and Reporting System (MIS) for RGSA has been developed and operationalised. Moreover, transaction based Public Financial Management System (PFMS) has been introduced for release and tracking of funds under RGSA.

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**Annexure**

**Annexure referred to Part (a) to (c) of the Lok Sabha Unstarred 4521 to be replied on 23/03/2021**

Sl. No	State				2020-21
		Fund Released during 2018-19	Fund Released during 2019-20	Unspent Balance as on 1.04.2020	Fund Released during 2020-21 till date
1	Andaman and Nicobar	0	0	3.46	0
2	Andhra Pradesh	67.69	0	27.27	22.339
3	Arunachal Pradesh	33.19	39.59	29.56	0
4	Assam	39.21	23.22	49.88	26.1159
5	Bihar	4.25	0	48.24	0
6	Chhattisgarh	7.24	0	2.27	4.0395
7	Daman & Dadar Nagar Haveli and Daman and Diu	0	0	0	0
9	Goa	0	0	0	0
8	Gujarat	0	0	21.636	0
10	Haryana	6.99	0	13.65	9.89
11	Himachal Pradesh	17.26	10	14.48	22.098
12	Jammu and Kashmir	25.06	6.19	3.78	25
13	Jharkhand	4.49	0	6.529	2.34
14	Karnataka	0	0	4.62	0.439
15	Kerala	7.68	0	0.5	5.746
16	Ladakh	0	0	0	2.1485
17	Lakshadweep	0	0	0	0
18	Madhya Pradesh	62.79	85.48	2.34	71.42
19	Maharashtra	11.54	8.44	5.26	66.76
20	Manipur	9.25	4.54	0.002	3.4127
21	Meghalaya	4.44	2.63	4.78	3.967
22	Mizoram	9.85	0.503	0.001	20.002
23	Nagaland	7.88	3.94	9.15	0
24	Odisha	0	0	0.44	2.937
25	Puducherry	0	0	0	0
26	Punjab	29.68	0	0	13.45
27	Rajasthan	25.57	0	20.35	9.351
28	Sikkim	5.08	5.095	6.074	4.7475

29	Tamilnadu	57.6	5.3013	12.18	56.875
30	Telangana	0	0	7.6286	0
31	Tripura	2.77	0	5.08	2.5304
32	Uttarakhand	33.05	23.79	0.675	26.751
33	Uttar Pradesh	57.14	169.92	190.8	32.5407
34	West Bengal	54.94	44.1	1.88	33.52
<b>Total</b>		<b>584.64</b>	<b>432.7393</b>	<b>492.5155408</b>	<b>468.4202</b>